India dated the 13th April, 1991 appointing the 1st April, 1991 as the date on which the Public Liability Insurance Act, 1991 shall come into force issued under subsection (2) of section 1 of the said Act. (Placed in Library. See No. LT-29/91).

(2) A copy of the Public Liability Insurance Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 330 (E) in Gazette of India dated the 15th May. 1991 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991 (Placed in Library. See No. LT-30/91).

12,27 hrs.

## MATTERS UNDER RULE 377

## [English]

(i) Need to provide Electronic or Automatic Exchange at Wani, Maharashtra.

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): In Yavatmal division of Telecommunication, there are continuous complaints of non-working of telephone lines at Wani and Yavatmal (Maharashtra). Wani Exchange is having outdated machinery. Telephone users have constantly been complaining about non-working of the telephones there.

It is requested that the exchange may be changed to Electronic Exchange immediately or exchange at Wani changed to automatic exchange.

(ii) Need to appoint a Vigilance Committee at division level to supervise the construction work on the spot in Tribal areas.

## [Translation]

SHRI MANKURAM SODI (Bastar): Mr. Speaker, Sir, I would like to draw the attention of the House to an important matter under Rule 377.

In the tribal Sub-Plan area various works like minor irrigation schemes, boring of handpumps, construction of wells,

buildings, roads, bridges which have been undertaken so far under various Five Year Pians are lying incomplete for years together. The ones which were completed are in a state of disrepair and are in bad shape. This has happened because of lack of proper on the spot monitoring and supervision. This has resulted in huge wasteful expenditure. On the one hand new construction work is going on in these areas whereas on the other hand incomplete projects and schemes are in ruins. This is because of poor quality building material that has been used in them. No action is taken when complaints are made.

Therefore, the Government should constitute a Vigilance Committee under a Commissioner at the division level for on the spot monitoring of the execution of works during the Eighth Five Year Plan. The Government should direct the State Governments to examine the technical points and take action against the guilty. This Committee should be vested with special power of conducting raids.

(iii) Need to include the construction of broad gauge railway line from Ahmedabad to Delhi via Abu Road-Falna-Rani in the next railway budget.

## [English]

SHRI GUMAN MAL LODHA (Pali) : The construction of broad gauge railway line from Ahmedabad to Delhi via Abu Road, Falna, Rani is pending consideration of the Railway Ministry since last twentyfive years. The successive Railway Ministers under reasonable political pressure have diverted the funds and not allowed the railway line construction from Ahmedabad to Delhi to utilise the industrial and mineral resources of areas and facilities to the passengers coming from South and Bombay for having direct link and avoid the necessity of change at Ahmedabad from broad gauge to metre gauge. The Government may, therefore, consider to include this proposal in the next Railway Budget.

(iv) Need for early conversion of Delhi— Ahmedabad metre gauge line into broad gauge line.